

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 13-01-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT : DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : M/s. RRP Housing Pvt. Ltd.

PETITION NUMBER : TCP/70/IB/2017

APPLICATION NUMBER: [203] a) IA(IBC)/694/CHE/2022
b) IA(IBC)/1387(CHE)2022

COMMON ORDER

203)(a)IA(IBC)/694(CHE)2022 in TCP/70/IB/2017

Ld. Counsel Mr. R. Imayavaramban for the Applicant and Ld. Counsel N.P. Vijay Kumar for the Liquidator/R1 are present. Ld. Counsel Mr. N.V. Narayanan appears for the erstwhile directors (R2-R4).

Counsel for R2-R4 states that reply has already been filed which has not come on e-portal and undertakes to ensure to bring the same it on record **within five days**. Counsel for the Applicant states that order dated 23.09.2022 is not complied by R2-R4. Counsel for R2-R4 states that they visited the office and co-operated and also filed reply, which is not reflecting on e-portal. Hence, Counsel for R2-R4 undertakes that relevant steps will be taken to bring reply and all other documents on record.

Let the copy be served if not served once again to the Counsel for the Liquidator. List this matter on **27.02.2023** for further hearing.

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203)(b)IA(IBC)/1387(CHE)2022 in TCP/70/IB/2017

Ld. Counsel Mr. N.P. Vijay Kumar appears for the Liquidator/Applicant.
Ld. Counsel Mr. N.V. Narayanan appears for the erstwhile directors (R2-R4).
Ld. Counsel Mr. R. Imayavaramban appears for R5. None appears for R1.

Counsel for the Liquidator states that after service of R1, envelope has returned with remarks "NO SUCH PERSON IS FOUND". He further states that address of R1 shall be submitted by R2-R4.

Counsel for R2-R4 is directed to find out the correct address of R1 and submit it to the Liquidator. Counsel for R2-R4 accepts notice and undertakes to file reply **within two weeks** and also undertakes to make all endeavours to find address of the R1 and submit it to the Liquidator **within a week** from the date of this order. Counsel appearing for R5 states that they are supporting the present application and the statement may be recorded and reply has to be filed.

List this matter on **27.02.2023** for further hearing.

-sd-

SAMEER KAKAR
Member (Technical)

vs

-sd-

DR. DEEPTI MUKESH
Member (Judicial)